

शिक्षा मंत्री (डा० विजय शेर) :  
 (क) से (घ). जी नहीं। तथापि, विश्व-  
 विद्यालय अनुदान प्रायोग द्वारा स्थापित  
 एक "दीरा समिति" ने बीबी योजना के  
 लिए विश्वविद्यालय की आवश्यकताओं का  
 मूल्यांकन करने के लिए नवम्बर 1966  
 में विश्वविद्यालय का दौरा किया था।  
 विश्वविद्यालय ने समिति के सामने, अन्य  
 प्रस्तावों के साथ-साथ, कुछ शिक्षण  
 विषयों के लिए प्रोफेसर्सों के पद बनाने  
 का एक प्रस्ताव पेश किया था। समिति  
 ने अब अपनी रिपोर्ट दे दी है जिस पर प्रायोग  
 विचार कर रहा है।

उत्तर प्रदेश में कपड़ा मिलों का बन्द होना

4564. श्री रघुवीर सिंह शास्त्री :  
 श्री हुकूम बन्द कलकत्ता :  
 श्री प्रकाशवीर शास्त्री :  
 श्री शिवकुमार शास्त्री :  
 श्री रामगोपाल शास्त्राण्ये :  
 श्री रामावतार शर्मा :  
 डा० सुवं प्रकाश पुरी  
 श्री अर्जुन सिंह अदीरिया :

क्या अब तथा पुनर्वास मंत्री यह बताने  
 की कृपा करेंगे कि .

(क) क्या अब विवादों के कारण  
 उत्तर प्रदेश में सूती कपड़ा मिलों के बन्द  
 हो जाने की सम्भावना है; और

(ख) यदि हाँ, तो क्या सरकार ने  
 यमिनों तथा प्रबन्धकों के बीच अच्छे सम्बन्ध  
 स्थापित कराने के लिये कोई कार्यवाही  
 की है?

अब तथा पुनर्वास मंत्री (श्री हुक्मी) :  
 (क) यह मामला राज्य के जेन्नाधिकार  
 में आता है। राज्य सरकार ने सूचित किया  
 है कि अब विवादों के कारण सूती कपड़ा  
 मिलों के बन्द होने की कोई सम्भावना  
 नहीं है।

(ख) प्रश्न नहीं उठता।

#### Results of Bihar Matriculation Examinations

4565. Shri Ram Ray:

Shri Bhogendra Jha:

Will the Minister of Education be  
 pleased to state:

(a) whether it is a fact that Bihar  
 Government have taken a decision to  
 the effect that those students who got  
 plucked only in English and have pass-  
 ed in all other subjects in the Matri-  
 culation examination, would be consid-  
 ered to have passed the examination; and

(b) if so, the reaction of Govern-  
 ment thereto?

The Minister of State in the Minis-  
 try of Education (Shri Bhagwat Jha  
 Azad): (a) According to the press re-  
 ports students who had failed this year  
 only in English paper in the Secondary  
 Examination have been declared suc-  
 cessful.

(b) This will arise only after details  
 are received from the State Govern-  
 ment who are primarily concerned.

#### Enquiries Against Ministers

4566. Shri K. K. Nayar:

Shri Siddheshwar Prasad:

Shri A. B. Vajpayee:  
Shri Kanwar Lal Gupta:  
Shri K. Lakkappa:

Will the Minister of Home Affairs be pleased to state

(a) the number of investigations or inquiries carried out by the Police agencies from 1947 onwards against the Ministers of the Central Government;

(b) the number out of these which have been completed and the results thereof;

(c) the number still pending, and

(d) the action, if any, taken against the delinquents to place them on trial?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). As far as could be ascertained no regular investigations or inquiries were carried out by the Police agencies from 1947 onwards against any Minister of the Central Government. In respect of two Central Ministers however, some information was received by a Police agency in the course of regular investigation of certain cases involving certain government officials and these items of information, after being assessed, were passed on to Government. These instances were pursued further by Government and results were made known in this House.

Litigations in the U.P. Regional Office, Lucknow

4567. Shri Sarjee Pandey:  
Shri Ishaq Samdhani:

Will the Minister of Labour and Rehabilitation be pleased to state

(a) the number of suits/writs filed by the employees of the Uttar Pradesh Regional office at Lucknow against the Rehabilitation Department;

(b) the number of cases that have been decided together with copies of judgements thereof,

(c) the expenses incurred in these suits/writs,

(d) whether any responsibility has been fixed on the officers whose decision had resulted in these litigations; and

(e) whether any recovery has been made from officers held responsible?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Three Writ Petitions during the last three years

(b) One Writ Petition has been decided. It was dismissed with cost on the parties. Copy of the judgement has been applied and will be supplied when received.

(c) Rs 479 on the Writ Petition already decided. Other Writ Petitions are still pending.

(d) No. The judgement is yet to be examined to see whether the Court has held any of our officer in any way responsible for the litigation. The writ petition has been decided in favour of Government.

(e) Does not arise.

हिन्दी टेलीफोन निर्वहिका

4568. श्री बसवन्त सिंह कुजवाहू :  
क्या संवार नहीं वह बताने की कृपा करेंगे कि

(क) क्या टेलीफोन विभाग में टेलीफोन निर्वहिका का हिन्दी संस्करण (देवनागरी लिपि में) प्रकाशित करने तथा उनकी प्रतिनिधि सजाई करने का काम शारम्भ कर दिया है ;